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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE LOK ADALAT
HON'BLE SHRI JUSTICE SUJOY PAUL
&
SHRI ARVIND KUMAR PANDEY, ADVOCATE
ON THE 13th OF AUGUST, 2022
CRIMINAL APPEAL No. 2184 of 2012**

Between:-

**GUDDU SINGH S/O GANESH SINGH, AGED
ABOUT 28 YEARS, VILL. JAMUNIHA, P.S.
BAGHELAN (MADHYA PRADESH)**

.....APPELLANT

(BY SHRI D.S. CHOUHAN, ADV.)

AND

**MADHYA PRADESH PURVI KESHETRA VIDYUT
VITRAN COMPANY LTD THROUGH EXECUTIVE
ENGINEER UDANDASTA DAL NO.13, SATNA
(MADHYA PRADESH)**

.....RESPONDENTS

**(BY SHRI RAKESH TIWARI, ADV. FOR THE ELECTRICITY
COMPANY)**

.....
*This appeal coming on for conciliation this day, the Bench passed the
following:*

ORDER

By placing the letter dated 20.5.2022, Shri Tiwari, Adv. informs us that in furtherance of the order of Lok Adalat, dated 14.5.2022, the appellant has already deposited Rs.11,34,82/- and compensation of Rs.16,000/-. Thus, it is jointly prayed that the parties have settled the amount and since the offence is compoundable, the matter may be treated as settled and the impugned judgment dated 3.10.2012 to that extent may be modified.

The joint prayer is allowed.

The matter stands settled between the parties as per amount so deposited by the appellant. The impugned judgment dated 3.10.2012 stands modified accordingly.

The conviction and sentence imposed by the impugned judgment is set aside. The bail bond, if any, shall stand cancelled.

The letter dated 20.5.2022 produced by Shri Tiwari be placed on record.

The appeal is disposed of.

**(SUJOY PAUL)
MEMBER**

bks

**(ARVIND KUMAR PANDEY)
MEMBER**

